

### Visit of U.S. Congressmen to Jammu and Kashmir

154. DR. SUDHIR RAY: Will the PRIME MINISTER be pleased to state:

(a) whether a team of U.S. Congressmen recently visited Jammu and Kashmir;

(b) whether the team held any discussion with any individual or body in the country; and

(c) if so, details thereof?;

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c) A six member delegation comprising US Congressman Mr. Gary Ackerman, Congresswoman Ms. Barbara Rose Collins, and four members of the Congressional staff, along with the US Deputy Chief of Mission in Delhi, visited the State of Jammu and Kashmir on 16-17 November, 1994. During the visit, the delegation met Government officials, including the representatives of Army and Para-Military Forces, members of various political and other organisations and individuals, in Srinagar and Jammu. In Jammu, the delegation also visited a migrant camp.

While in India, the members of the delegation also called on Prime Minister and had meetings in Ministries of External Affairs, Home Affairs and Defence, Department of Jammu and Kashmir Affairs, and with the Chairman of Human Rights Commission.

[Translation]

### Development Schemes

155. SHRI N.J. RATHVA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any development schemes pertaining to the State of Gujarat especially meant for tribal areas is pending with the Planning Commission;

(b) if so, the time since when these schemes are pending and the reasons therefor;

(c) the details of the financial allocations made for these schemes, the actual target of the said schemes, plans for mobilising resources alongwith the likely benefits to the State; and

(d) the action taken/proposed to be taken to accord approval to these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) No, Sir.

(b) to (d) Do not arise.

### Prithvi Missile

157. SHRI PANKAJ CHOWDHARY:  
SHRI RAMPAL SINGH:  
SHRI BRIJBHUSHAN SHARAN  
SINGH:  
DR. RAMKRISHNA KUSMARIA:

Will the PRIME MINISTER be pleased to state:

(a) whether the user trials of 'Prithvi' Missile have since been completed;

(b) if so, the details thereof and the time by which it is likely to be inducted into the Army; and

(c) the number of personnel trained at various levels for operating the Missile?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) The recently concluded User Trials focussed on operational use of the system. System training has been imparted to officers and men according to the requirements of the Army.

[English]

### Pay Structure of CSIR Staff

158. DR. LAXMINARAYAN PANDEYA:  
SHRI BHERU LAL MEENA:  
SHRI C.K. KUPPUSWAMY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Scientific Workers Association of the Council of Scientific & Industrial Research (CSIR) has submitted any charter of demands to the Government in the recent past; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (b) CSIR-SWA in their representation addressed to the Vth Pay Commission had *inter-alia* made certain suggestions in the matter of revision in the pay scales of Scientific, Technical and Administrative staff and other service conditions governing them. The points made by them were duly considered by a Committee constituted by Director-General, CSIR for preparing a final paper for being submitted to the Vth Pay Commission. Further action in the matter is possible only after the Vth Pay Commission Report is made available for adoption by the Government.

### Projects by KVIC in Gujarat

159. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) the total number of proposals/projects for setting up of industries in Gujarat which are

recommended by the Khadi and Village Industries Commission during the last three years;

(b) whether these projects are getting delayed as the Nationalised banks are not financing them in time;

(c) if so, whether the Government have received complaints in this regard; and

(d) the steps taken by the Government to ensure that such proposals/projects are disposed of within the stipulated time limit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) Total number of proposals received by Khadi and Village Industries Commission in respect of Gujarat State KVI Board during the last three years are as under:—

Year	Number of proposals
1991-92	65
1992-93	71
1993-94	88

(b) to (d) Presently, the institutions are issued the Interest Subsidy Eligibility Certificates by the Commission. Based upon these certificates they approach the Nationalised Banks for the bank credit. Some of these banks have not honoured these certificates and have also taken a lot of time in advancing the loans. Khadi and Village Industries Commission and the Government have received complaints in some cases.

This matter has been engaging the attention of the Government and it was also discussed in the High Power Committee (HPC) on KVI Sector chaired by the Prime Minister. Based upon the directives from the HPC, a Sub-Committee was appointed by the Reserve Bank of India to look into the matter. The sub-committee submitted its report on Khadi Sector on May, 1994 to Reserve Bank of India. On the basis of the recommendations of the sub-committee, the Reserve Bank of India has issued a circular vide their letter No. PLNFS. B.C. 16/06/12/94—95 dated 28th July, 1994 advising the nationalised banks to honour the Interest Subsidy Eligibility Certificates and to follow the recommendations of the Committee in the calculation of credit requirements for Khadi Institutions. It also clarifies that henceforth all advances to the KVI Sector, irrespective of the size of operations and location of the unit, would be covered under priority sector advances and would also be eligible for consideration under the sub-target (40%) of the Small Scale Industries segment within the priority sector.

Regarding Village Industries Sector the Committee has submitted its report to Reserve Bank of India on 29.11.1994. Reserve Bank of India is expected to issue necessary instructions for this sector shortly.

### Leather Complex

160. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:

(a) whether the World Bank has given any financial assistance for the development of leather complex in the country;

(b) if so, details thereof; and

(c) the details of the schemes under implementation at present in the country for upgrading the quality of leather?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) Does not arise.

(c) An UNDP assisted National Leather Development Programme is currently under implementation by the Government of India for an integrated development of the leather industry through selected institutions/agencies in the country.

### Setting up of Fertilizer Plants

161. SHRI K. PRADHANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have a proposal to set up some fertilizer plants in the country in the joint sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b) Presently, there is no such proposal.

### Rehabilitation of Ex-Servicemen of U.P.

162. DR. SAKSHIJI: Will the PRIME MINISTER be pleased to state:

(a) the total number of ex-servicemen in Uttar Pradesh and the steps taken for their rehabilitation and welfare so far;

(b) whether the Government have received complaints from ex-servicemen in the State in regard to their pension etc. during the last one year; and

(c) if so, the details thereof and the action taken thereon?